

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Civil) No.691/2012
(From the judgment and order dated 05/12/2011 in STTR
No.652/2010 of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

INDIAN GRANITE CRUSHING COMPANY Petitioner(s)

VERSUS

COMMR.OF COMMERCIAL TAXES LUCKNOW Respondent(s)

(With appln(s) for exemption from filing O.T. and with prayer for interim relief)

Date: 20/01/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE D.K. JAIN
HON'BLE MR. JUSTICE ANIL R. DAVE

For Petitioner(s) Mr. Kavin Gulati, Adv.
 Ms. Rashmi Singh, Adv.
 Mr. Anupam Mishra, Adv.
 Mr. T. Mahipal, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Leave granted.

The appeal will be heard on the SLP paper book. Additional documents, if any, may be filed by the parties.

No stay.

[Charanjeet Kaur]
Court Master

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[ Kusum Gulati ]
Court Master
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